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**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK**

Original Application No.260/00952 of 2014
Cuttack, this the 23rd day of December, 2014

**CORAM
HON'BLE MR. R. C. MISRA, MEMBER (A)**

Chinmaya Kumar Roy,
aged about 37 years,
S/o. Kartik Chandra Ghadei,
Permanent resident of Vill-Gopapur,
PO-Chhatia, Dist- Jajpur-754023,
at present working as GDS Branch Postmaster,
Gobindpur Sidhagiri B.O. under Cuttack South Division.

...Applicant

(Advocates: Mr. T.Rath)

VERSUS

Union of India Represented through

1. Secretary-Cum-Director General (Posts),
Dak Bhawan,
New Delhi-110001.
2. Chief PMG,
Odisha Circle, Bhubaneswar,
At/PO- Bhubaneswar GPO-751001
Dist-Khurda.
3. Supdt. of Post Offices,
Cuttack South Division, 15, Cantonment Road,
PO- Cuttack-753001, Dist- Cuttack.
4. SDI(P),
Cuttack Central Sub Division,
At/PO/Dist- Cuttack-753002.

...Respondents

(Advocate: Mr. S.B.Jena)

ORDER (ORAL)

R.C.MISRA, MEMBER (A):

Heard Mr. T.Rath, Learned Counsel for the Applicant, and Mr. S.B.Jena, Ld. Addl. Central Government Standing Counsel appearing for the Respondents.



2. The applicant is working as GDS BPM at Govindpur Sidhagiri BO under Cuttack South Division. He has approached the Tribunal seeking a relief that the Respondents may be directed to revise the TRCA according to his workload w.e.f. 01.01.2013. His submission is that he joined as GDS BPM at Govindpur Sidhagiri BPO in Chhatia SO on 29.05.2006 and his TRCA was fixed at the minimum scale since the work of the office was negligible at the time of his joining. The transaction of his office has increased due to his sincere efforts and, therefore, in the year 2008 his TRCA was also revised to higher scale. The TRCA was due to be revised in the year 2011 again and because of non-revision of TRCA the applicant made representation dated 24.05.2013 to Respondent No.3 in this regard. Because of non-response, he made an appeal dated 30.09.2013 to the Director of Postal Services, Bhubaneswar. Thereafter, Respondent No.4, i.e. SDI(P), Cuttack Central Sub Division carried out annual inspection of the said B.O. but the applicant's TRCA was not revised. Applicant submitted representation dated 12.05.2014 to the Staff Grievance Cell thereafter. Subsequently, Respondent No.4 again carried out the annual inspection of the office of the applicant and collected the workload statistics but allegedly he did not submit those statistics to Respondent No.3 and, therefore, the TRCA is yet to be revised. The applicant is now drawing TRCA in the slab of Rs. 3660-70-5760/- for 100 points of workload which is equivalent up to 4 hours. But the workload of the applicant is more than 125 points which is up to 5 hours. Therefore, the applicant is drawing less TRCA for more workload. This is the sum and substance of the grievance of the applicant in this O.A.

3. The Ld. Counsel for the applicant has pointed out that a representation has been made by the applicant to the Chief Post Master General, Odisha (Respondent No.2) on 12.05.2014 in which he has submitted all the above mentioned facts and



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made prayer for revision of the TRCA in accordance with the workload. Allegedly, this representation has not yet been disposed of. The assessment of workload and fixation of TRCA in accordance with the workload are matters which have to be first decided by the departmental authorities. From the records, it is understood that the applicant has been making representations to the authorities in this regard and finally has made representation dated 12.05.2014 to the CPMG, Odisha. In view of this, without going into the merits of the claim made by the applicant, I would direct the Respondent No.2, i.e. the CPMG, Odisha, to consider the representation mentioned above and pass reasoned and speaking order and communicate his decision to the applicant within a period of 60 days from the date of receipt of a copy of this order.

4 With the aforesaid observation and direction, this O.A. stands disposed of at the stage of admission itself.

5. Copy of this order, along with paper book, be sent to Respondent No.2 by Speed Post at the cost of the applicant for which Mr. Rath, Ld. Counsel for the applicant, undertakes to file the postal requisites by 26.12.2014.


(R.C.MISRA)
MEMBER(Admn.)

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